I 27 873 mp 168

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to Bieces. Librists of the House)
From / W. MANKO. Assertaly.... Constituency (Name of the Constituency)

DR. JOYED JOBAL ANSARA daught at wife of PRO DR. JOBAL ANSARI Aged 49
Election, do hereby solemnly affirm and state on oath as under:-
(strike out whichever is not applicable) (Strike out whichever is not applicable) (Application of the political party 1/ am contesting as an

I am a candidate set up by RASTRIXA JANTA Properties of the political party) am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

	8701. 3.0	Annual or Annual Publishment Commence		
	AHEPH 6349D	2009-21		368000
use-		Assest	4file-	14400
endent 1	Mi L	2450	2010	19520
endent 2	NiL			34.1370
endent 3	MiL	1	Tax m	285827. 45543
K	endent 1 endent 2	endent 1 Mi L endent 2 Mi L	endent I MIL 24 Sal	endent 1 Ni L 24 Set. 2010 Ni L 24 Set. 2010

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	No
(b)	Name of the court, Case No. and Date of order taking cognizance:	No
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	NA

Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	No
(b)	Name of the Court(s), Case No. and Date(s) of order(s).	NiL

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(5) That I give herem below the details of rae assets (movable and iramovable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse (wife)	Dependent-1	Dependent-2	Dependent-3	
)	Cash in hand	50,000	Nic	NIL	NiL	NiL	
(ii)	accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	CORPORATION GANIC- JAMSELPUR RS. 40, 100/001/00 S. 40, 100/001/00 N. D. BANKA N. D. BANKA N. D. BANKA N. M. D. GANKA N. M. O. W. O. S. O. O. C. N. T. O. O. O. O. C. N. T. O. O. O. O. C. N. T. O.	OF INDIA RANCHI AK NO-1524000 13541 DI-11,859 ONLY	U.T. E. RANCHI N/C NO-15 26000 RS- 21900NCY	AC NO-15 260100	257	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NiL	Nic	Nic	NiL	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	L-J- C SA 2,00,000/-	NIL	NiL	NIL	MÎL	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and 2 other receivables from debtors and the amount.	NIL	Nic	NiL	NiL	NiL	
(vi)	Yachts/Ships (details of Make, 2	CRIGI AMBERI COCI PROICE BESS SCHOOL FISS LOCATION	NIZ.	NiL	MIL	NIL	
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	2, 25, 000 - 15	4018-500gusiever-500gus	Niz	NIL	Niz	



1- RIFLE- ONE				
Claims/interest	Mil	NiL	Mi 2	Mis
(ix, Gross Total value				

3. Details of Immovable assets:

(Nete: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land Location(s) Survey number(s)	ICHATA- 341 243,246 Ininha 10 EATTA	onil	NIL	NiL	Miz
	Area (lotal measurement in -	5 11 23 02- 10,0000= FR	MIL	WIS	Mise	MSZ
	Whether inherited property (Yes or NO)	YES	MIL	NiL	Nic	MiL
	Date of purchase in case of self acquired property		NiL	NiL	NiL	Miz
	Cost of Land (in case of purchase)at the time of purchase		Ni'L	NIL	MiL	Niz
	Any Investment on the land by way of development, construction etc.		NiL	MiL	Nic	Niz
	Approximate Current market value		Niz	Miz	NiL	Niz
(ii)	Non-Agricultural Land Location(s) Survey number(s)	KHATA-242-	100			
	Area (Total measurement in sq. ft.)	5,000,00 B				
	Whether inherited property (Yes or NO)	YES				
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase		100			
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
iii)	(including apartments) -Location(s) -Survey number(s)	MANIO STOFFICE ROAD M SEDPUR ORNO I/I ANDS DLAZA				
	measurement in sq. ft.)	\$62 ST BY 10,000 PH BY NOTENO 1/2 AVORS	HiL	MiL	MIL	MIL

800 59 64 3 VELUE- 10,00000 6

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İ	V is ther inherited property (* es or NO)		MiL	MiL	MiL	Miz
	Date of purchase in case of serif activitied property		- 11	1-		-
	Cost of property (in case of purchase) at the time of purchase		_	_	_	-
	A sy Investment on the property by way of development, construction etc.		-	-	=	~
	Approximate Current market value			_	-	~
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	DOINT RESIDENTA BUILDIAM DET ALA MANAR DAMSON PLET NO. 6 1399 2160 SA M	0	_	_	
	Area (Total measurement in sq. ft.)	2160 SA M	_	-		
	Built up Area (Total measurement in sq. ft.)		44			~
	Whether inherited property (Yes or NO)			_	-	_
	Date of purchase in case of self acquired property		_	_	-	_
	Cost of property (in case of purchase) at the time of purchase		-	-	-	_
	Any Investment on the land by way of development, construction etc.	Mo Investment No Investment velu-10 fath velu-10 fath	MÎL	MIL	NiL	NiL
	Approximate Current market value		-	_	-	-
(v)	Others (such as interest in property)		_			_
(vi)	Total of Current Market Value of (i) to (v) above		-	-	-	

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3	
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	NiL	NiL	MîL	NîL	NIL	
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan		-	-	-	-	

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	Any other liability	-	1	_		T
	Grand total of liabilities		-			
(ii)	Dues to departments dealing with government accommodation	=	-		-	-
	Dues to departments dealing with supply of water	-	-	_	-	-
	Dues to departments dealing with supply of electricity	_				-
	Dues to departments dealing with supply of telephones/mobiles		-	_	_	-
	Dues to departments dealing with government transport (including aircrafts and helicopters)	-	-	-		_
	Income Tax Dues	-				
-	Wealth Tax Dues	_	-			
-	Service Tax Dues	_	_			_
	Municipal /Property Tax Dues					-
	Sales Tax Dues		1		-	_
	Any other dues	-	-			_
	Grand total of all Govt. dues	_				

(7) Details of profession or occupation:

1. MATRIC FROM ED TATA HIGH SCHOOL - 1979

a. Self. Alst. Profeser.

2. I.S. FROM-MILLAT COLLEGE L. N.M. UNIVERSITY DARBHANDA-1981

b. Spouse Ap... 3- BISC FROM. C.M. SCIENCE COLLEGE DANBERMINA- 1984

5. PHD RANCHI UNIVERCITY - 2000 (Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./SAM./Kum. DR. JAVED JOBAL ANSARI
2.	Full postal address	AT+ P.O. CHALNA VIA- PANJWARA BIST. GANK
	Number and Name of the constituency and state	161, BANKA ASSEMBLY CONSTITUENCY, BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	RASTRIYA JANTA DAL
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIA



court (s) have taken cognization					NA				
5	PAM of					ome Tax Retu			Historic Strawn
	medicark	Candidate			24	Sep 2010 (2	6106-600	Z	Lakh 48 Thusado
-		Spouse:				NiL		-	-
	(c)	Dependents				Mi L		-	
١,		Details	of Assets an			s in rupees			
		Description	Self	Spot	ISC	Dependent-1	Depender	nt-11	Dependent-III
		Moveable Asset (Total value)							
1.		Immovable Asset							
	i)	Purchase Price and Development Cost of Immovable Property (Total Value)							
	ii)	Approximate Current Market Price of Asset (Total Value)							
		Liabilities							-
		(i) Government dues (Total)	Nil	Ni	c	NIL	Wil		Niz
		(ii) Loans from Bank, Financial Institutions and others (Total)	NîL	14	L	NiL	147		Mi Z_
*	((ghest educational qualific Give details of School / Uni urse) (Name of the School	versity educi	Se I	ith fi	ull form of the	certificate	/ dipl	oma/ degree was completed.)

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to	o the
nest of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further	er
ieclare that:	

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at	this the	day of	201
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OLEPONENT DEPONENT

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4 The affidavit should be either typed or written legibly and neatly.